

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.107/MP/2024 along with IA No. 15/2026

Subject : Petition under Section 63 and 79(1)(f) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in DSTPS Units 1 & 2(2×500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.

Petitioner : Damodar Valley Corporation (DVC)

Respondents : Punjab State Power Corporation Limited (PSPCL) and Ors.

Date of Hearing : **10.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, DVC
Shri Suhael Bhuttan, Advocate, DVC
Ms. Suparna Srivastava, Advocate, PSPCL
Ms. Arshiya Sharma, Advocate, PSPCL
Shri Ravin Dubey, Advocate, MPPMCL
Shri Mansoor Ali Shoket, Advocate, TPDDL
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Shri Tanmay Jain, Advocate, TPDDL
Ms. Kanishka Rawat, Advocate, TPDDL
Ms. Kashish Singh, Advocate, TPDDL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that in terms of the Record of Proceedings dated 18.11.2025, it has filed IA No.15/2026 seeking amendment of the Petition and has placed on record the Amended Petition along with the revised tariff forms, certificates, cost details, PG Test Reports, Capitalisation Statement and various annexures. The learned counsel further submitted that the Petitioner has also furnished the additional information called for *vide* said Record of Proceedings by an additional affidavit dated 10.12.2025. The learned counsel also added that the Emission Control System at DSTPS Units 1 and 2 achieved commissioning on 1.4.2024 and 27.12.2024, respectively, and since all the cost/expenditure details have already been placed on record, the matter may be reserved for order while allowing the Respondents to file their responses to the Amended Petition, if any. The Petitioner, as such, does not wish to file any rejoinder in the matter.



2. In response, the learned counsel for the Respondents, PSPCL and MPPMCL, sought three weeks to file their replies to the Amended Petition.
3. After hearing the learned counsels for the parties, the Commission allowed the IA No.15/2026 for amendment of the Petition without prejudice to the rights and contentions of the parties. The Respondents were directed to file their comprehensive replies, if any, within three weeks, with a copy to the Petitioner.
4. The Petition will be listed for hearing on **26.3.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)